



OFFICIAL MEMORANDUM

Sub: Courts & Judges – Spread of Corona Virus Pandemic – Infection prevention and control - Complete Lockdown of City of Madurai announced by the State Government w.e.f.23.06.2020 to 30.06.2020 - Instructions issued.

Ref: High Court's Official Memorandum in Roc.No.1363/2020/RG/Sub.Courts, dated 18.06.2020

In view of the emergent declaration of Lockdown for the City of Madurai, announced by the State Government vide its Notification dated 22nd June, 2020 w.e.f.23-06-2020 to 30-06-2020, the Official Memorandum issued in the reference cited for the opening of physical court hearing in the Subordinate Courts in Madurai District, stands suspended till 30-6-2020.

HIGH COURT, MADRAS
DATED: 22-06-2020.

Sd/- C. KUMARAPPAN
REGISTRAR GENERAL

To

01. All the Hon'ble Judges (for information).
02. All the Registrars, High Court, Madras and Madurai Bench.
03. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai

04. All the Officers of the High Court of Madras and Madurai Bench
05. All the Head of Sections, High Court of Madras and Madurai Bench
06. The Principal District Judge, Madurai.
07. The Chief Judicial Magistrates, Madurai.
08. The Record Keeper, A.D. Records, High Court, Madras.

Copy to :

1. The Chairman, Federation of District and Subordinate Courts Bar Associations of Tamil Nadu and Pondicherry, No.1-A6, Trichy Main Road, Namakkal 637 001.
2. The Editors, The Hindu, Indian Express, Dinathanthi, Dinamani, Dinakaran, Dinamalar, Malaimurasu, Madras Times and UNI Madras.
3. The Press Trust of India, United India Colony, Kodambakkam, Chennai-24.
4. The Press Reporters, High Court, Madras.
5. The Director, All India Radio, Chennai-4 (News Division).

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